

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118

IA Nos. 1590/2023, 959/2022, 235/2022
961/2022, MA No. 10/2021
In
C.P. (IB)/223(CH)2020
(Admitted)

IN THE MATTER OF:

Smt. Kanika Dandona,
Attorney Holder Sh. Jatin Dandona

...Petitioner/ Operational Creditor

Vs.

AG Appliances Private Limited.

...Respondent/ Corporate Debtor

Under Section: 9, 60(5), 19(2) IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 16.07.2024.

-sd-
Court Officer

May 07, 2024
SM